

(d) If so, the steps taken by the Government in this regard; and

(e) the total supply of urea made since 1996 and likely to be made in 1999?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILISERS (DR. A.K. PATEL) : (a) There have been no reports of shortages of urea in Uttar Pradesh.

(b) Question does not arise.

(c) to (e) The enclosed statement gives the availability of urea in the State of Uttar Pradesh against their demand since 1990. The availability has always been more than the demand. However, localised shortages reported by the State in any of the seasons were taken care of by rushing supplies from alternative sources including imports.

For Kharif'98, the assessed requirement of urea for U.P. is about 22 lakh metric tonnes. The supply would be made accordingly.

Statement

Demand and availability of Urea in Uttar Pradesh

(Figures in Lakh Mts.)

Year	Demand/Consumption	Availability
1	2	3
1990-91	33.49	40.61
1991-92	33.42	39.49

Statement

S.No.	No. of cases investigated by CBI under the Official Secret Act (OSA)	No. of cases in which Prosecution was launched	No. of cases in which Prosecution resulted in conviction	No. of cases in which trial is still pending	Remarks
I	II	III	IV	V	VI
1975					
1	RC-3/75-FS-I	—	—	—	Case was closed.
2	RC-4/75-FS-I	—	—	—	Case was closed.
1976 to 1980					
NIL					
1981					
1	RC-2(S)/81-SIU-I	RC-2(S)/81-SIU-I	—	RC-2(S)/81-SIU-I	The case is pending

1	2	3
1992-93	35.63	40.15
1993-94	37.91	44.38
1994-95	39.51	44.2
1995-96	42.63	48.95
1996-97	44.43	49.08
1997-98	46.74	56.42

Official Secrets Act

874. SHRI ARIF MOHAMMED KHAN : Will the Minister of HOME AFFAIRS be pleased to state :

(a) the number of cases investigated by CBI under the Official Secret Act pertaining to the affairs of the Union Government from 1975-76 to 1990-91, year-wise; and

(b) the number of cases in which prosecution was launched and the number of cases in which prosecution resulted in conviction of the accused persons and the number of cases in which trial is still pending, year-wise?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI) : (a) During the period from 1975 to 1991, a total of 19 cases were registered in CBI under the Official Secrets Act and investigated. Year-wise break up of cases registered is given in the enclosed Statement.

(b) Out of the above 19 cases, prosecution was launched in 8 cases out of which one case resulted in part conviction. The remaining 7 cases are still under trial in various courts.

I	II	III	IV	V	VI
2	RC-3(S)/81-SIU-II	RC-3(S)/81-SIU-II	—	RC-3(S)/81-SIU-II	The case is pending trial.
1982					
1	RC-3(S)/82-SIU-III	—	—	—	Suitable administrative action against accused recommended including moving them from sensitive post.
2	RC-2(S)/82-SIU-III	RC-2(S)/82-SIU-III	RC-2(S)/82-SIU-III	—	The case has ended in part conviction and one accused was convicted U/s 5(2) r/w 5(4) of OSA
1983 to 1984					
NIL					
1985					
1	RC-6(S)/85-ACU-V	—	—	—	After investigation, no case under OSA was made out.
2	RC 64/85-BOMBAY	—	—	—	The case was referred to deptt. recommending suitable action as deemed fit.
1986					
1	RC-6(S)/86-ACU-I	RC-6(S)/86-ACU(I)	—	RC-6(S)/86-ACU-I	The case is pending trial.
2	RC-7/86-ACU(II)	—	—	—	No prosecution was launched due to lack of evidence.
3	RC-4/86-ACU-III	—	—	—	The case was closed.
1987					
1	RC-4(S)/87-SIU-I	RC-4(S)/87-SIU-I	—	RC-4(S)/87/SIU-I	The case is pending trial
2	RC-1(S)/87-SIU-I	RC-1(S)/88/SIU-I	—	RC-1(S)/88/SIU-I	The case is pending trial
3	RC 1/87-SIU(III)	—	—	—	The case was initially registered at P.S. Gandhi Nagar Bellary which was subsequently transferred to Corps of Detective (COD) Bangalore. On account of certain shortcomings in the investigation conducted by COD, the case was entrusted to CBI for further investigation. Since the Charge Sheet was already filed before trial court at Bellary, CBI moved the Court for grant of permission for further enquiry. The application remained pending for considerable period and ultimately was rejected by CJM, Bellary. A CrI. Revision filed in High Court Karnataka was also rejected. A SLP was filed on 14.07.92. The same has been rejected on 23.03.98 on ground of delay. A Revision petition has been filed in Hon'ble Supreme Court of India which is pending decision.

I	II	III	IV	V	VI
1988					
1	RC-9(S)/88/SIU-I	RC-9(S)/88/SIU-I	—	RC-9(S)/88/SIU-I	The case is pending trial
1989					
1	RC-7(S)/89/SIU-III	—	—	—	Case was closed
2	RC 4(S)/89-SCB/Bombay	—	—	—	The case was closed for want of sufficient evidence
1990					
NIL					
1991					
1	RC-4(S)/91/SIU-II	RC-4(S)/91/SIU-II	*	RC-4(S)/91/SIU-II	The case is pending trial
2	RC-13(A)/91-DAD	—	—	—	Regular Departmental Action (RDA) for major penalty has been recommended against accused persons RDA is pending

Forging Visas

875. DR. LAXMINARAYAN PANDEY : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether a racket in forging papers for visas has been unearthed in New Delhi during March, 1998;

(b) if so, the details thereof;

(c) the modus operandi of the culprits; and

(d) the action taken or proposed to be taken against them?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI) : (a) to (d) Yes, Sir. On a complaint received by Delhi Police, three persons were arrested for their allegedly having forged visas in favour of the complainant and one of his acquaintances. Delhi Police have accordingly registered a case of cheating and forgery against the accused persons. The investigations conducted have revealed that the accused used to get printed visa stickers from Chennai which were then pasted on the passports.

Indian Sugar Mills Association

876. SHRI SANDIPAN THORAT : Will the Minister of FOOD AND CONSUMER AFFAIRS be pleased to state :

(a) whether Indian Sugar Mills Association have sought that Mahajan Committees' recommendation to decontrol of sugar prices should be accompanied with

imposition of 20% custom duty and 20% countervailing duty on import of sugar;

(b) if so, the details of Memorandum received by the Government in this regard; and

(c) the reaction of the Government thereto particularly 0% duty on imported sugar as compared to other countries?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD AND CONSUMER AFFAIRS (SHRI SATYA PAL SINGH YADAV) : (a) and (b) No Sir. However, in a joint representation dated 24.4.98 from Indian Sugar Mills Association (ISMA) and National Federation of Cooperative Sugar Factories Ltd. (NFCSF), a request has been made for imposition of 10% Custom Duty and 10% Countervailing duty.

(c) With effect from 28.4.98. Government has imposed a Basic Custom Duty of 5% and a countervailing duty of Rs. 850/- per tonne on sugar imports.

Autonomous State Demand Committee

877. DR. JAYANTA RONGPI : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether any memorandum was submitted by Autonomous State Demand Committee (ASDC) and Karbi Students Association (KSA) to the Prime Minister during his recent visit to Assam;

(b) if so, the details of such memorandum; and